



**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No. 479/2021  
(SWP No. 1203/2019)

Thursday, this the 29<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mrs. Ghulam Batool,  
Aged about 50 Yrs.  
W/o Syed Abdul Qayoom Andrabi  
R/o Bagh-i-Mehtab, Srinagar  
Cartographer  
Photo Interpretation Division,  
Srinagar

...Applicant

(Mr. Akbar Datta, Advocate)

**Versus**

1. State of Jammu and Kashmir  
Through Commissioner Secretary to Govt.  
Forest Department  
Civil Secretariat  
Srinagar/Jammu
2. Principal Chief Conservator of Forests  
J&K  
Srinagar
3. Chief Conservator of Forests  
Kashmir, Srinagar
4. Chief Conservator of Forests  
Working Plan & Research Circle,  
Srinagar
5. Divisional Forest Officer,  
Photo Interpretation Division  
Srinagar

...Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

The applicant was working as Senior Lab Attendant in the Photo Interpretation Division of the Forest Department at Srinagar. She was promoted to the post of Cartographer /Photo Interpreter, in the Photo Interpretation Division, vide order dated 28.04.2005. SWP No. 844/2007 was filed before the Hon'ble High Court of Jammu & Kashmir, challenging the promotion of the applicant. An interim order was passed by the Hon'ble High Court on 20.06.2007, directing that the order dated 28.04.2005 shall remain in abeyance. Alleging that the respondents contravened the interim order passed by the Hon'ble High Court on 20.06.2007, a contempt case was filed. In view of these developments, the Principal Chief Conservator of Forests passed an order dated 30.05.2009, withdrawing the order of promotion dated 28.04.2005. The applicant filed SWP No. 1203/2019 before the Hon'ble High Court, challenging the order dated 30.05.2009. She raised several contentions in her challenge to the impugned order.

2. The respondents filed separate counter affidavits, opposing the SWP. It is stated that the impugned order came



to be passed in the light of the interim order dated 20.06.2007 passed by the Hon'ble High Court in SWP No.844/2007.

3. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as T.A. No. 479/2021.

4. Today, we heard Mr. Akbar Dattar, learned counsel for applicant and Mr. Sudesh Magotra, learned Deputy Advocate General.

5. The applicant, no doubt, has raised several contentions in her challenge to the impugned order dated 30.05.2009. Substantial development has taken place during the pendency of this T.A. SWP No.844/2007 is said to have been dismissed way back on 24.03.2010. It is not known as to what further steps have been taken, in view of the dismissal of the SWP.

6. We, therefore, dispose of the T.A., leaving it open to the applicant to make a comprehensive representation bringing to the notice of the respondents, the factum of the dismissal of the SWP No.844/2007. The respondents shall



pass appropriate orders on such representation, within a period of two months from the date of receipt thereof.

There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**July 29, 2021**  
**/sunil/jyoti/daya/**